

Mr. S. Mohanty
S. Mohanty

Mr. Aswin Kr. Mishra
C. S. C. (Central)
CAT/J/II

'A'

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 491 1991

Biblab Keshari Maharathi ... Applicant(s)

Versus

Udaya K. Dinda & another ... Respondent(s)

Sr. No.	Date	Order with Signature
1	18.12.91	<p>Admit. Issue notice to the opposite parties to show cause within four weeks from the date of receipt of this notice as to why this application should not be allowed. Requisites are said to have been filed. Office to check issue. Call on 10.2.1992 for further orders on the question of service of notice etc.</p> <p>2. I have heard Mr. S. Mohanty, learned counsel for the petitioner on the question of issuance of interim order to the extent of staying progress of the departmental proceedings. Mr. Mohanty contended that a criminal case under Section 409 IPC is now pending in the Court of Additional Chief Judicial Magistrate, Bhubaneswar against the petitioner and therefore the departmental proceeding relating to which charge sheet has been delivered should be stayed so that prejudice will not be caused to the petitioner. After hearing Mr. Mohanty, it is directed that the departmental proceeding should be finalized within 120 days from the date of receipt of a copy of this order to the limited extent that the Enquiring Officer should submit his report to the disciplinary authority, but the disciplinary authority will not pass any final orders without</p>

...

Serial No. of Order	Date of Order	Order with Signature
... 1	18.12.91	<p>the leave of this Bench. It was submitted by Mr. Mohanty that annexures to the charge sheet have not been supplied to the petitioner which should be supplied within 15 days from the date of receipt of a copy of this order.</p> <p>3. Send a copy of this order to the opposite parties.</p>
2	25.3.92	<p><u>M. A. 144/92</u></p> <p>Mr. S. Mohanty, learned Counsel for the petitioner in the presence of Mr. A. K. Mishra, learned Standing Counsel prays for permission to withdraw the case hearing no. 491/91. Permission accorded. O.A. No. 491/91 be treated as withdrawn. Thus Misc. application is accordingly disposed of.</p> <p><i>LM</i> Vice-Chairman</p>